

WANDERING GANGS OF THIEVES ACT 1848

ACT No. XI. of 1848

(Rep., Act 17 of 1862)

[20th May, 1848.]

Passed by the Governor General of India in Council, On the 20th May, 1848.

In Act for the punishment of wandering gangs of Thieves and Robbers.

WHEREAS it is expedient to extend some of the Provisions of the law for the conviction of Thugs and Dacoits to other gangs of Thieves and Robbers, It is enacted as follows:

I. Whosoever shall be proved to have belonged either before or after the passing of this Act to any wandering gang of persons, associated for the purposes of theft or robbery, not being a gang of Thugs or Dacoits, shall be punished with imprisonment with hard labour for any term not exceeding seven years.

II. And person accused of the offence of belonging to any such gang as aforesaid, or of the offence of unlawfully and knowingly receiving or buying property stolen or plundered by any such gang, may be committed by any Magistrate within the Territories of the East India Company and may be tried by any Court which would have been competent to try him if his offence had been committed within the Zillah where the Court sits.

III. No Court shall on the trial of any offence under this Act require any futwa from any Law Officer.
